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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No.2081/92

Date of decision:4.5.93

Shri Mangat Ram & anr. .... Petitioners  
versus

Union of India & anr. ... Respondents  
Coram:

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)

The Hon'ble Mr. S.R. Adige, Member (A)

For the Petitioners ... Sh. Sanjiv Madan, Counsel.

For the Respondents ... Mrs. Sunita Rao, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The principal relief claimed in this OA is that the respondents be directed to include the names of the petitioners in the live casual register.

In view of the order we are about to pass, we do not consider it necessary to grant further time to the respondents to file their reply. We are disposing of the OA finally.

The authority concerned shall consider the suitability of the petitioners' names for being included in the live casual register strictly on merits and in accordance with law. If it feels that the petitioners or either of them are not eligible for

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being included in the live casual register, it shall  
give reasons in support thereof.

With these observations, this OA is decided  
finally with no order as to costs.

*S.R. Adig*  
(S.R. Adig)  
Member (A)

*Sey*  
(S.K. Dhaon)  
Vice-Chairman